



AGK

IN THE HIGH COURT OF JUDICATURE AT BOMBAY
ORDINARY ORIGINAL CIVIL JURISDICTION

WRIT PETITION NO.1300 OF 2024

Gujarati Kelavani Mandal & Anr. ... Petitioners
V/s.
The General Manager,
Central Railway & Ors. ... Respondents

Digitally
signed by
ATUL
GANESH
KULKARNI
Date:
2024.08.30
14:33:47
+0530

Mr. Mihir Desai, Senior Advocate with Mr. Bhavik Lalan and Mr. Rahul Sanghvi i/by Sanjay Udeshi & Co. for the petitioners.

Mr. Vikrant Parshurami, AGP for respondent No.2 – State.

Ms. Oorja Dhond i/by Mr. S.K. Sonawane for respondent No.3 – MCGM.

CORAM : DEVENDRA KUMAR UPADHYAYA, CJ &
AMIT BORKAR, J.

DATED : AUGUST 30, 2024

P.C.:

1. Pursuant to the order dated 11th June 2024, an affidavit-in-reply has been filed on behalf of respondent No.2 which is sworn in by the Police Inspector, Matunga Police Station.
2. On perusal of the said affidavit-in-reply filed on behalf of respondent No.2, what we find is that general assertions have been made in respect of the steps and measures which are normally taken by any police station for maintaining the law

and order situation and for effectively performing other duties assigned to the police department. However, no specific details have been mentioned in the said affidavit as to the specific measures which need to be taken for ensuring safety and security of the girl students attending Girls College being managed by petitioner No.2-Seva Mandal Education Society.

3. We, thus, direct that an additional affidavit-in-reply be filed on behalf of respondent No.2 giving details of the security measures which are in place or which the local police intends to put in place to ensure safety and security of the girl students attending the Girls College run by petitioner No.2.

4. The security and safety of all the students, and that of girl students particularly in the area, require special measures to be taken for the reason that the petitioners in the said writ petition have asserted that the area is surrounded by slums and possibilities of mischiefs posing danger to the security and safety of the girl students cannot be denied.

5. The affidavit to be filed under this order shall also state the measures which the local police may take for meeting threat to the security and safety of girl students on account of use of the foot over bridge.

6. Let the aforesaid affidavit be filed on behalf of respondent No.2 within two weeks from today.

7. We also direct that before filing the affidavit as directed above, the affidavit shall be personally vetted by the Police Commissioner himself.

8. Stand over to 13th September 2024.

(AMIT BORKAR, J.)

(CHIEF JUSTICE)